



* IN THE HIGH COURT OF DELHI AT NEW DELHI
31.

+ W.P.(C) No. 7045 of 2007

TRACTEBEL INDUSTRY ENGINEERING Petitioner
Through Mr. Kaanan Kapur, Advocate.

Versus

ASSISTANT DIRECTOR OF INCOME TAX INTERNATIONAL
TAXATION CIRCLE 2 NEW DELHI Respondent
Through Ms. P.L.Bansal, Advocate.

CORAM:

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE DR. JUSTICE S. MURALIDHAR

ORDER

% 05.10.2007

Learned counsel for the Petitioner states that the objections filed by the
Petitioner to the notice under Section 147/148 of the Income Tax Act, 1961
(the Act) have since been disposed of by an order dated 20th September, 2007
(received by the Petitioner on 3rd October, 2007).

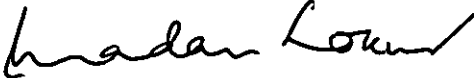
Learned counsel for the Petitioner seeks leave to withdraw this petition



with liberty to take such steps as may be permitted under law.

Leave and liberty granted. .

The writ petition is dismissed as withdrawn.


MADAN B. LOKUR, J


S. MURALIDHAR, J

OCTOBER 05, 2007

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